

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-1725(PB)/2019

IN THE MATTER OF:

Jasmeet Manipal

.... Applicant/petitioner

v.

Emaar MGF Land Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

For the Respondent

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Mr. Piyush Singh, Mr. Aditya Parolia & Mr. Varun Tandon, Advs.

ORDER

Proceedings before this Tribunal have been stayed by Hon'ble the Supreme Court in respect of Corporate Debtor. Accordingly, hearing is deferred to 05.08.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)